

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C)(PIL) No.3979 of 2015

E.Venkat Rao & Others

....

Petitioner

Mr. A.Ku. Budhia, Advocate (Amicus Curiae)

-versus-

State of Odisha & Others

....

Opposite Parties

Mr. Debakanta Mohanty, AGA

Mr. D. Nayak, Advocate for CMC

CORAM:

THE CHIEF JUSTICE

JUSTICE M. S. RAMAN

ORDER
19.12.2022

Order No.

48.

1. Mr. D. Nayak, learned counsel for the CMC states that Planning Member of the Cuttack Development Authority (CDA) is overseeing the exercise of drafting of new regulations. A direction is accordingly issued to the Planning Member of the CDA to file an affidavit before the Court indicating the current status of framing of new regulations. The affidavit be filed at least one week prior to the next date.

2. List on 15th March, 2023 along with WP(C) Nos.20403, 20478 of 2016 and 34764 of 2020. Interim order passed earlier shall continue.

3. Copy of this order be communicated to the Planning Member of the CDA forthwith.

(Dr. S. Muralidhar)
Chief Justice

(M. S. Raman)
Judge